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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2731/2001

New Delhi this the 31st day of October, 2001.

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

Jagjit Bahal, S/o Late
Sri Satya
Brata Bahal, R/o H.No.665/21,
Lane No.6, Narinder Nagar,
Sonipat-131001 (Haryana) -Applicant

(By Advocate -None)

-Versus-

1. Union of India, through
Secretary, Ministry of Labour,
Sharma Mantralay, New Delhi.
2. Cycle Corporation of India,
Ltd. Regd. Office at Middleton
Street, Calcutta-70007.
3. General manager (Works),
Cycle Corporation of India,
Kanyapur, Distt. Burdwan-713341
(West Bengal)
4. Regional Provident Fund Commissioner,
West Bengal, 44 Part Street,
Calcutta-700016.

-Respondents

(By Advocate -None)

O R D E R (Oral)

By Mr. Shanker Raju, Member (J):

Neither the applicant, nor his counsel is present, even on the second call. Previously on 10.10.2001 the applicant appeared in person but his counsel was not present. On 23.10.2001 also neither the applicant nor his counsel was present. In this view of the matter, it appears that the applicant is not inclined to pursue his grievance. The OA is, therefore, dismissed in default and for non-prosecution. No costs.


(Shanker Raju)
Member (J)

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